

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.6610 OF 2006

**Krushna Prasad Sahoo** .... **Petitioner**  
Mr.Goutam Mishra, Sr. Advocate  
(Amicus Curiae)

-versus-

**State of Odisha and others** .... **Opposite Parties**  
Mr.M.S.Sahoo, A.G.A.  
for the State

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE K.R. MOHAPATRA**

**ORDER**  
**12.05.2021**

Order No.

25. 1. This matter is taken up by video conferencing mode, in the Vacation Court.
2. As regards prisoners who are unable to avail bail despite being granted bail by the respective Courts, Mr.Mishra, learned Amicus Curiae points out in terms of the judgment of the Hon'ble Supreme Court reported in *Hussainara Khatoon v. State of Bihar (1980) 1 SCC 81* (para-3 and 4), the said prisoners wherever they unable to furnish bail bonds should be released on Personal Recognisance Bond (PR Bond).
3. Mr.Sahoo, learned Additional Government Advocate states that in terms of the aforementioned judgment and recommendation of the High Power Committee (HPC) constituted for the State of Odisha instructions will be issued to the prison authorities to release on bail such prisoners by accepting PR Bonds.
4. List on 31<sup>st</sup> May, 2021. A status report in this regard will be placed on record by the next date.

5. The compilation filed by Mr.Mishra, learned Amicus Curiae shall also be placed on record and copies thereof shall be provided by the Registry to counsel for the other parties on payment of the usual charges.

6. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned Advocate, in the manner prescribed vide Court's Notice No. 4587 dated 25th March, 2020 as modified by Court's Notice No. 4798 dated 15th April, 2021.

